

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.33/MP/2016**

Subject : Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of “Change in Law” affecting the Badarpur Thermal Power Station.

Petitioner : NTPC Limited

Respondents : BSES Rajdhani Power Limited and others

**Petition No. 91/MP/2016**

Subject : Petition seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulation 36(c)(a) (ii) of the CERC (Terms and Conditions of Tariff) Regulations, 2014.

Petitioner : Tata Power Delhi Distribution Co. Ltd. (TPDDL)

Respondents : NTPC Limited and Others

Date of hearing : **13.12.2018**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member

Parties present : Shri Sitesh Mukherjee, Advocate, NTPC  
Shri Divyanshu Bhatt, Advocate, NTPC  
Shri Deep Rao, Advocate, NTPC  
Shri Nishant Gupta, NTPC  
Shri Kousik Mandal, NTPC  
Shri Manoj Kr. Sharma, NTPC  
Shri E.P.Rao, NTPC  
Shri Buddy Ranganadhan, Advocate, BRPL & BYPL  
Shri Hasan Murtaza, Advocate, BRPL & BYPL  
Ms. Bushra Waseem, Advocate, BRPL & BYPL  
Shri Kanishk, BRPL  
Shri Nishant Grover, BYPL  
Shri Apoorva Misra, Advocate, TPDDL  
Shri Varun Kapoor, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL  
Shri Uttam Kumar, TPDDL  
Shri S.K.Singh, Advocate, SLDC  
Ms. Sonali Garg, SLDC  
Shri B.L.Gujar, SLDC



## Record of Proceedings

These Petitions were taken up for hearing today.

### Petition No.33/MP/2016

The learned counsels for the Petitioner and the Respondents, BRPL & BYPL and TPDDL argued the matter on merit at length. The Commission after hearing the parties reserved order in the Petition.

### Petition No.91/MP/2016

Matter shall be listed in due course for which separate notice shall be issued.

**By order of the Commission**

*Sd/-*  
**(T. Rout)**  
**Chief (Law)**

